

ITEM NO.61

COURT NO.3

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5875-5876/2024

(Arising out of impugned final judgment and order dated 05-03-2024 in MAT No. 169/2024 05-03-2024 in MAT No. 191/2024 passed by the High Court At Calcutta)

STATE OF WEST BENGAL & ORS.

Petitioner(s)

VERSUS

ENFORCEMENT DIRECTORATE,
KOLKATA ZONAL OFFICE I & ANR.

Respondent(s)

(IA No.60013/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 11-03-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Jaideep Gupta, Sr. Adv.
Ms. Astha Sharma, AOR
Mr. Nipun Saxena, Adv.
Mr. Srisatya Mohanty, Adv.
Ms. Anju Thomas, Adv.
Mr. Amit Bhandari, Adv.
Mr. Sanjeev Kaushik, Adv.
Ms. Mantika Haryani, Adv.
Mr. Shreyas Awasthi, Adv.
Mr. Ridhi Bos, Adv.
Ms. Ripul Swati Kumari, Adv.
Mr. Bhanu Mishra, Adv.
Ms. Lihzu Shiney Konyak, Adv.
Mr. Archit Adlakhya, Adv.
Ms. Soumya Saxena, Adv.
Mr. Aditya Raj Pandey, Adv.

For Respondent(s)

Mr. Tushar Mehta, Solicitor General
Mr. Suryaprakash V Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Kanu Agarwal, Adv.

Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Mr. Jaideep Gupta, learned senior counsel for the State submits that the petitioners are basically aggrieved with certain observations made in the impugned judgment and order against the State Police Machinery. It is submitted that the observations so made are not borne out of the record.
2. Mr. S.V. Raju learned Additional Solicitor General fairly states that the respondents are not interested in maintaining those observations. He submits that if those observations are expunged, the respondents would have no objection.
3. We are, therefore, not inclined to entertain the petition in so far as final directions given in the impugned order are concerned.
4. However, the observations made in the impugned judgment and order with regard to the conduct of the police machinery and the State Government, shall stand expunged.
5. In view of the above, the special leave petitions are, accordingly, disposed of.
6. Pending application(s), if any, stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR

